

**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

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OA/TA/MP. No. 199

App + Res

Versus

S.M. 42-19

Date of Order	Orders
<u>8.10.98</u>	<i>MA 189/98 (OA 102/95)</i> <i>Sh. V.S. Bhatnagar, Counsel for Union of India and the Chief Engineer.</i> <i>Sh. P.C. Sharma, Advocate, Bada Bazaar for Sh. Manish Bhatnagar, Counsel for Sh. S.M. Handa.</i> <i>Heard. The learned counsel for Union of India and another does not press the MA for extension of time for implementation of the order of the Tribunal passed in OA 102/95 on 3.7.98, since the operation of the order has been stayed by the Hon'ble High Court.</i> <i>The MA is dismissed as not pressed and it stands disposed of accordingly.</i> <i>G. Krishna</i> (GOPAL KRISHNA) Vice Chairman (J)